FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ADI AUTOMOTIVES PRIVATE LIMITED

Sr.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	**ADI AUTOMOTIVES PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	16-03-2004
3.	Authority under which corporate debtor is incorporated /registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U34300HR2004PTC035338
5.	Address of the registered office and principal office (if any) of corporate debtor	58 KM Milestone, Delhi Jaipur Highway Binola Industrial Zone, Gurgaon, Haryana-122413
6.	Date of closure of Insolvency Resolution Process	31.03.2023
7.	Liquidation commencement date of corporate debtor	31.03.2023 (Copy of order was made available to the undersigned on 05.04.2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Sanjay Kumar Dewani IBBI/IPA-001/IP-P00423/2017-18/10746
9.	Address and e-mail of the liquidator, as registered with the Board	133, Bhagirathi Appts., Plot No 13/1, Sector-9, Rohini, New Delhi-110085 Email: sanjaydewani@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	133, Bhagirathi Appts., Plot No 13/1, Sector-9, Rohini, New Delhi-110085 Email: sanjaydewani@gmail.com
11.	Last date for submission of claims	05.05.2023

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench, has ordered the commencement of liquidation of the ADI Automotives Private Limited on 31.03.2023 (Copy of order was made available to the undersigned on 05.04.2023).

The stakeholders of ADI Automotives Private Limited are hereby called upon to submit their claims with proof on or before 05.05.2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sanjay Kumar Dewani ★ Insolvency Professional ★ IBBI/IPA-001/IP-P00423/2017-18/10746

Sanjay

Sd/-
Sanjay Kumar Dewani
Liquidator
Regn No: IBBI/IPA-001/IP-P00423/2017-18/10746
AFA valid up to 02.01.2024

Date: 07.04.2023
Place: New Delhi

CORRIGENDUM

Attention required of the General Public towards the FORM-B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process), Regulations, 2016 published in this newspaper on 07.04.2023 in the matter of **ADI AUTOMOTIVES PRIVATE LIMITED (CORPORATE DEBTOR).**

Please note that in Sr. No.10 of Public Announcement, the Email ID for Correspondence with the Liquidator is misprinted. The Correct Email id for Correspondence (at Sr. No.10) is **cirp.aapl@gmail.com.**

Other details and terms & conditions remain unaffected & unchanged.

Regards
Sanjay Kumar Dewani
Liquidator
In the matter of ADI Automotives Private Limited
Regn No: IBBI/IPA-001/IP-P00423/2017-18/10746
AFA valid up to 02.01.2024

Sanjay Kumar Dewani ★ Insolvency Professional ★ IBBI/IPA-001/IP-P00423/2017-18/10746

Sanjay

Public Notice For E-Auction For Sale Of Immovable Properties

[illegible] Office at Plot No. 98, Udyog Vihar, Phase-IV, Gurgaon-122015 (Haryana) and Branch Office at Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jaguar Showroom, Moti Nagar, New Delhi under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IIFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS & AS IS WHAT IS BASIS" for realization of IIFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: www.bankeauctions.com.

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price
1. Mr. Rinkal Sharma 2. Mrs. Monika Sharma (Prospect No. [illegible])	08-Sep-2022 Rs. 28,63,678/- (Rupees Twenty Eight Lakh Sixty Three Thousand Six Hundred Seventy Eight Only) Bid Increase Amount Rs. 40,000/- (Rupees Forty Thousand Only)	All that part and parcel of the property bearing 3rd Floor, Built up property No. 137 A, R Block, area admeasuring [illegible] Sq. Ft., out of Khasra No 75,76, 85 to 90, 92 to 97, 105 to 107 and 120, Village Bindapur, Vani Vihar, Uttam Nagar, Delhi, 110059, India (Built up area admeasuring 520sqft)	29-Mar-2023 Total Outstanding As On Date 30-Mar-2023 Rs. 31,18,361/- (Rupees Thirty One Lakh Eighteen Thousand Three Hundred Sixty One Only)	Rs. 27,07,000/- (Rupees Twenty Seven Lakh Seven Thousand Only) Earnest Money Deposit (EMD) Rs. 2,70,700/- (Rupees Two Lakh Seventy Thousand Seven Hundred Only)

Date of Inspection of property	EMD Last Date	Date/ Time of E-Auction
08-May-2023 1100 hrs -1400 hrs.	10-May-2023 till 5 pm.	12-May-2023 1100 hrs-1300 hrs.

Mode of Payment:- EMD payments are to be made vide online mode only. To make payments you have to visit https://www.bankeauctions.com and pay through link available for the property only.

Note:: Payment link for each property is different. Ensure you are using link of the property you intend to buy vide public auction.

For balance payment, upon successful bid, has to pay through RTGS/NEFT. The accounts details are as follows: a) Name of the Account:- IIFL Home Finance Ltd., b) Name of the Bank:- Standard Chartered Bank, c) Account No:-[illegible] followed by Prospect Number, d) IFSC Code:-SCBL[illegible]. e) Bank Address: Standard Chartered Bank, 90 M.G. Road, Fort, Mumbai-400001.

TERMS AND CONDITIONS:-

1. For participating in e-auction, intending bidders required to register their details with the Service Provider https://www.bankeauctions.com, well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. Bidders are advised to go through the website https://bankeauctions.com and https://www.iifl.com/home-loans/properties-for-auction for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
6. For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- support@bankeauctions.com, Support Helpline Numbers:@[illegible].
7. For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- auction.hl@iifl.com.
8. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
9. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
10. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
11. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

STATUTARY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place:-Delhi , Date: 07-April-2023 — Sd/- Authorised Officer, IIFL Home Finance Limited

Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))

[illegible] Office at Plot No.98, Udyog Vihar, Phase-IV, Gurgaon-122015 (Haryana) and Branch Office at "Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jaguar Showroom, Moti Nagar, New Delhi" under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IIFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS & AS IS WHAT IS BASIS" for realization of IIFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: www.bankeauctions.com.

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price
1.Mr. Devender Singh Rawat 2. Mrs. Archana Negi 3. Mrs. Gangotri Devi (Prospect No. 862184, 914683, 922411 & [illegible])	30-Aug-2022 Rs. 15,08,354/- (Rupees Fifteen Lakh Eight Thousand Three Hundred Fifty Four Only) Bid Increase Amount Rs. 20,000/- (Rupees Twenty Thousand Only)	All that piece and parcel of property being: Flat bearing Pvt. No. 304, Third Floor, Eastern Side, admeasuring 45 Sq. Yds. "said flat" part of Property No. RZ-35-A, admeasuring 91 Sq. Yds., Khasra No. 830, situated at Village Nasirpur, Indira Park, Palam Colony, New Delhi, India- 110045.	07-Jan-2023 Total Outstanding As On Date 31-Mar-2023 Rs. 16,12,592/- (Rupees Sixteen Lakh Twelve Thousand Five Hundred Ninety Two Only)	Rs. 8,50,000/- (Rupees Eight Lakh Fifty Thousand Only) Earnest Money Deposit (EMD) Rs. 85,000/- (Rupees Eighty Five Thousand Only)

Date of Inspection of property	EMD Last Date	Date/ Time of E-Auction
21-Apr-2023 1100 hrs -1400 hrs.	24-Apr -2023 till 5 pm.	26-Apr-2023 1100 hrs-1300 hrs.

Mode of Payment:- EMD payments are to be made vide online mode only. To make payments you have to visit https://www.bankeauctions.com and pay through link available for the property only.

Note:: Payment link for each property is different. Ensure you are using link of the property you intend to buy vide public auction.

For balance payment, upon successful bid, has to pay through RTGS/NEFT. The accounts details are as follows: a) Name of the Account:- IIFL Home Finance Ltd., b) Name of the Bank:- Standard Chartered Bank, c) Account No:-[illegible] followed by Prospect Number, d) IFSC Code:-SCBL[illegible]. e) Bank Address: Standard Chartered Bank, 90 M.G. Road, Fort, Mumbai-400001.

TERMS AND CONDITIONS:-

1. For participating in e-auction, intending bidders required to register their details with the Service Provider https://www.bankeauctions.com, well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. Bidders are advised to go through the website https://bankeauctions.com and https://www.iifl.com/home-loans/properties-for-auction for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
6. For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- support@bankeauctions.com, Support Helpline Numbers:@[illegible].
7. For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- auction.hl@iifl.com.
8. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
9. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
10. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
11. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE (1) OF SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place:-Delhi , Date: 07-April-2023 — Sd/- Authorised Officer, IIFL Home Finance Limited

Public Notice For E-Auction For Sale Of Immovable Properties

[illegible] Office at Plot No. 98, Udyog Vihar, Phase-IV, Gurgaon-122015 (Haryana) and Branch Office at:-"Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jaguar Showroom, Moti Nagar, New Delhi" under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IIFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS & AS IS WHAT IS BASIS" for realization of IIFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website www.bankeauctions.com.

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price
1.Mr. Jitender Gandhi 2.Mrs.Sunita Gandhi (Prospect No. [illegible])	13-Oct-2022 Rs.29,46,685/- (Rupees Twenty Nine Lakh Forty Six Thousand Six Hundred Eighty Five Only) Bid Increase Amount Rs. 40,000/- (Rupees Forty Thousand Only)	All that part and parcel of the property bearing Plot No-23, Admeasuring Carpet Area 530 Sq. Ft., Super Built Up Area 630 Sq. Ft., Gali No-21,F F Rear, Rhs Om Vihar, Ph-3, Uttam Nagar Delhi, Om Vihar, West Delhi, 110059, Delhi, India.	27-Mar-2023 Total Outstanding As On Date 31-Mar-2023 Rs.31,03,404/- (Rupees Thirty One Lakh Three Thousand Four Hundred Four Only)	Rs. 27,92,000/- (Rupees Twenty Seven Lakh Ninety Two Thousand Only) Earnest Money Deposit (EMD) Rs.2,79,200/- (Rupees Two Lakh Seventy Nine Thousand Two Hundred Only)

Date of Inspection of property	EMD Last Date	Date/ Time of E-Auction
08-May-2023 1100 hrs -1400 hrs.	10-May-2023 till 5 pm.	12-May-2023 1100 hrs-1300 hrs.

Mode of Payment:- EMD payments are to be made vide online mode only. To make payments you have to visit https://www.bankeauctions.com and pay through link available for the property only.

Note:: Payment link for each property is different. Ensure you are using link of the property you intend to buy vide public auction.

For balance payment, upon successful bid, has to pay through RTGS/NEFT. The accounts details are as follows: a) Name of the Account:- IIFL Home Finance Ltd., b) Name of the Bank:- Standard Chartered Bank, c) Account No:-[illegible] followed by Prospect Number, d) IFSC Code:-SCBL[illegible]. e) Bank Address: Standard Chartered Bank, 90 M.G. Road, Fort, Mumbai-400001.

TERMS AND CONDITIONS:-

1. For participating in e-auction, intending bidders required to register their details with the Service Provider https://www.bankeauctions.com, well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. Bidders are advised to go through the website https://bankeauctions.com and https://www.iifl.com/home-loans/properties-for-auction for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
6. For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- support@bankeauctions.com, Support Helpline Numbers:@[illegible].
7. For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- auction.hl@iifl.com.
8. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
9. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
10. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
11. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

STATUTARY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place:-Delhi , Date: 07-April-2023 — Sd/- Authorised Officer, IIFL Home Finance Limited

pnb Housing Finance Limited — Ghar Ki Baat

APPENDIX -IV-A - E-AUCTION PUBLIC SALE NOTICE OF IMMOVABLE PROPERTY/IES

E-Auction Sale Notice for Sale of Immovable Assets Under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

Registered Office: 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi 110 001 Ph.: 011-[illegible] Website: www.pnbhousing.com

BRANCH OFFICE : BUILDING NO. 5-8, UPHAR CINEMA COMPLEX, GREEN PARK EXTN. NEW DELHI-110016

[illegible] PNB Housing Finance Limited (PNB HFL)/ Secured Creditor, will be sold on "AS IS WHERE IS, AS IS WHAT IS and WHATEVER THERE IS BASIS" as per the details mentioned below. [illegible] www.pnbhousing.com

Loan No. Name of the Borrower/ Co-Borrower/ Guarantor(s)/ Legal heirs (A)	Demanded Amount & Date (B)	Nature of possession (C)	Description of the Properties mortgaged (D)	Reserve Price (RP) (E)	EMD (10% of RP) (F)	Last Date of Submission of Bid (G)	Bid Incremental Rate (H)	Inspection Date & Time (I)	Date of Auction & Time (J)	Known Encumbrances /Court Case if any (K)
NHL/[illegible] Mr. Sanjeev Roy (Borrower), Mrs. Anindita Roy (Co-Borrower) & MS Williams Commerce Technology Private Limited (Co-Borrower) B.O.: GREENPARK	Rs. 2,68,11,499.46/- due as on 21-01-2022	(Physical)	[illegible] Noida, Uttar Pradesh - 201301	Rs. 1,75,30,000/-	Rs. 17,53,000/-	24-04-2023	Rs. 1,00,000/-	14-04-2023 11:00 AM to 04:00 PM	25-04-2023 10:30 AM to 02:00 PM	Builder dues are there

*Together with the further interest @18% p.a. as applicable, incidental expenses, cost, charges etc. incurred upto the date of payment and/or realization thereof. ** To the best knowledge and information of the Authorised Officer of PNB Housing Finance Limited, there are no other encumbrances/ claims in respect of above mentioned immovable/ secured assets except what is disclosed in the Column No. - K. Further such encumbrances to be catered/paid by the successful purchaser/bidder at his/her end. The purchasers/bidders are requested to independently ascertain the veracity of the mentioned encumbrances.

1. [illegible]
2. [illegible]
3. [illegible]
4. M/s C1 India Private Limited would be assisting the Authorised officer in conducting sale through an e-Auction having its Corporate office at Plot No. 68, 3rd Floor, Sector 44, Gurgaon, Haryana 122003 Website : www.bankeauctions.com For any assistance related to inspection of the property or obtaining the Bid Documents and for any other query or for registration, you have to co-ordinate with or Mr. Anoop kumar email id: [illegible] & Mob No. [illegible] is authorised Person of PNBHFL or refer to www.pnbhousing.com.

PLACE: GREENPARK, DATE : 06-04-2023 — Sd/- AUTHORIZED OFFICER, PNB HOUSING FINANCE LIMITED

Bank of Maharashtra

बैंक ऑफ महाराष्ट्र

एक परिवार एक बैंक

Jay Tower, C 28, 1st Floor, 1/1A, C Block, Phase I Industrial Area, Sector 62, NOIDA, Gautam Buddha Nagar Uttar Pradesh 201301 ZONAL OFFICE

Head Office: Lokmangal, 1501, Shivajinagar, Pune-5

POSSESSION NOTICE [Rule – 8 (1)] (For Immovable Property)

Whereas, The undersigned being the Authorised Officer of the Bank of Maharashtra under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of the powers conferred under [illegible] issued a Demand Notice [illegible] calling upon the borrower and guarantor to repay outstanding amount [illegible]. The borrower having failed to repay the amount, the undersigned has taken Symbolic Possession of the property described herein below [illegible]. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the properties will be subject to the charge of BANK OF MAHARASHTRA [illegible]. The borrower's attention is invited to the provisions of sub-section 8 of Sec. 13 of the Act, in respect of time available, to redeem the secured assets.

S. No.	Name & Address of Borrowers & Guarantor (S)	Details of Property	Date of Demand Notice	Amount Due
	BRANCH : GAUR CHOWK, NOIDA			
1.	Mr. Vinay Kumar Singh Prop: Virus International Address no. 01 : B-130, Amrapali leisure Valley, Greater Noida, UP 201308 Address No. 02: ,Unit No FC-21 (Moti mahal), 4th Floor "Galaxy Blue Sapphire Plaza" Plot No C-03, Sector 04, Greater Noida (West), Gautam Buddha Nagar, UP 201309, M/s Virus International Address: 37-E, Lower G/F shop, Gali No 1, Govind Puri, Kalka Ji, New Delhi,110019	Equitable mortgaged Property Commercial shop/Space Unit FC-21 on 4th Floor located at commercial complex "Galaxy Blue Sapphire Plaza" situated at Commercial Plot no C-03, Sector 04, Greater Noida (West), Dist. Gautam Buddha Nagar, Having Super Built up area measuring 731.00 Sq. ft(67.91 Sq Mtr.) approx. & Carpet Area [illegible] Sq ft ([illegible] Sq Mtr) & bounded as : North: [illegible] Area, East: Kaha do Dhaba Unit No FC-22, West: Toilet, South: Washing Area	03.01.2023 Date of Possession Notice [illegible]	Rs. 1,06,17,794.90 + interest and other charges / expenses w.e.f. 03.01.2023
	BRANCH : SECTOR 51, NOIDA			
2.	1.Shri Sandeep Sharma Prop. M/s Bhavya Deep Exports Add: A4, 406 Panchsheel Greens, Greater Noida ,UP,PIN 201308 Add: L 353-A Pratap Vihar, Sector 12, Ghaziabad UP-201009 2. Smt Babita Rani (Guarantor) Add: A4, 406 Panchsheel Greens, Greater Noida, UP.	Equitable Mortgage of Residential property at Greater Noida in the Registered Dist. Greater Noida admeasuring 73.50 sq.mtr Flat No 406,4th Floor Tower A-4 Plot No GH-01A Sector 16B Greater Noida in name of Mr. Sandeep Kumar & Babita Rani, bounded as follows: On or towards the North – Staircase, On or towards the East – Open Below, On or towards the West – Flat No 402 [illegible], On or towards the South – Flat No 407	31.12.2022 Date of Possession Notice [illegible]	Rs. 21,38,485.15 + interest and other charges / expenses w.e.f. 31.12.2022

Date - 06.04.2023 PLACE: GREATER NOIDA Authorized Officer

FORM NO. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI of the Act

[Pursuant to section 374(b) of the Companies Act, 2013 and Rule 4 (1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of Section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6,7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050 that "CONNEXIALS TECHNOLOGY LLP (LLPIN : AAH-[illegible])" a LLP may be registered under Part I of Chapter XXI of the Companies Act 2013, as a Company limited by shares.
2. The principal objects of the company are as follows:
   i. To carry on the business of developing, designing, marketing, facilitating, and creating consumer focused software applications for providing all sorts of information, which not restricted to satisfy their individual needs, but also various other services to be availed by various individuals, business entities, institutions in making informed decisions within India or elsewhere.
   ii. To develop, provide, undertake, design, import, export, distribute, and deal in Systems and application software for microprocessor based information systems, off shore software development projects, internet service provider and solutions in all areas of application including those in Emerging niche segments like Internet and Intranet website applications solutions software enterprises, resource planning, e-commerce, value added products and other business applications either for its own use for sale in India or for export outside India.
   iii. To carry on the business which is not restricted to recruitment, contract hiring and placement of all kind of personnel including managers, professionals, executives, skilled, semi-skilled, unskilled workers, labourers & other technical personnel in India and abroad.
   iv. To do all incidental and ancillary acts and things necessary for the attainment of the main objects under these presents.
3. A copy of the draft Memorandum and Articles of Association of the proposed Company may be inspected at the office at E-44/3, 1st Floor, Okhla Industrial Area Phase-2 Okhla Industrial Estate South Delhi Delhi 110020
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6,7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty one (21) days from the date of publication of this notice, with a copy to the Company at its registered office.

for CONNEXIALS TECHNOLOGY LLP
Sd/-
1. DEEPAK GUPTA (Designated Partner)
2. NIMISHA GUPTA (Designated Partner)
Date : 07.04.2023 | Place : New Delhi

"IMPORTANT"

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Union Bank of India

(D-64 HAUZ KHAS MAIN MARKET NEW DELHI-110016) (Tel Nos. 01126850790,26850687,

POSSESSION NOTICE

[RULE 8(1) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002] (for immovable property)

WHEREAS The undersigned being the Authorised Officer of erstwhile Corporation Bank, now Union Bank of India under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under Section 13(12) of the Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated [illegible] calling upon the borrower in House Loan A/c No. [illegible] Mr. Sunil Kumar Jha and Mrs. Kavita Jha to repay the amount Rs.1,91,412.44 (Rs. One lakh ninety one thousand four hundred twelve and fourty four paise only) and OD A/c [illegible] M/s Millennium Hitech represented by Prop. And Guarantor Sunil Kumar Jha (Borrower firm having charge as continuing security of below mentioned mortgage property owned by Sunil Kumar Jha) also repay the amount being Rs. 13,89,890.94 (Rupees Thirteen lakhs Eighty Nine thousand eight hundred ninety and ninety four paise only) mentioned in the notice within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred under Section 13 (4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the [illegible] of April 2023 of the year.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India for Rs. 1,91,412.44 in Home Loan Account [illegible] (Rupees One lakh ninety one thousand four hundred twelve and fourty four paise only) interest debited as on 21.07.2022 and Rs. 13, 89,890.94/ in OD Account [illegible] (Rupees Thirteen lakhs eighty Nine thousand eight hundred ninety and ninety four paise only) interest debited as on 31/08/2022 and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of the property consisting of Flat No.B-2, Upper Ground Floor, Karan Apartment, RZ 2886, Gali No. 20, Khasra No 422, Tuglakabad Extn. N. Delhi. Bounded as : North - Service Lane, South - Entry to the flat through a corridor, East - Flat No. B-1, West - Plot No. RZ 2880

Date : 05-04-2023, Place: New Delhi — Authorised Officer, UNION BANK OF INDIA

ORACLE CREDIT LIMITED

(CIN: L65910DL1991PLC043281)

Regd. Office: Flat No. B 502, 5th Floor, B-wing, Statesman House 148, Barakhamba Road, Connaught Place, New Delhi New Delhi – 110001

Corp. Office: 6th Floor- 609, C/66, G block, B Ramp; C wing one BKC, Opposite Bank of Baroda, Bandra(E), Mumbai 400051 MH IN

E mail: [illegible], Website: www.[illegible]

Contact No. : 022 [illegible]

NOTICE OF POSTAL BALLOT & E-VOTING

Members of the Company are hereby informed that pursuant to Section 108 and Section 110 of the Companies Act, 2013 ("the Act") read with the Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 read with the General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No. 22/2020 dated June 15, 2020, General Circular No. 33/2020 dated September 28, 2020, General Circular No. 39/2020 dated December 31, 2020, General Circular No. 10/2021 dated June 23, 2021, General Circular No. 20/2021 dated December 8, 2021, General Circular No. 3/2022 dated May 05, 2022 and General Circular No. 11/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "MCA Circulars") and Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), and other applicable provisions, including any statutory modification(s) or re-enactment thereof for the time being in force and as mentioned from time to time, a Postal Ballot Notice seeking consent of the members on the resolutions as set out in the said Notice has been sent electronically to the members whose e-mail addresses are registered with the Depository Participants/ Registrar & share transfer agent i.e. Beetal Financial & Computer Services (P) Ltd. as on Friday, March 31st, 2023 (Cut Off Date).

Resolutions are mentioned below:

Ordinary resolution:

1. Approval for Increase in Authorised Share Capital and consequential alteration to Memorandum of Association of the Company.

The dispatch of the said notice through emails has been completed on April 06, 2023.

The Postal Ballot Notice is available on the Company's website at www.[illegible] and on the website of the Stock Exchanges i.e. BSE Limited (www.bseindia.com) and on the website of Central Securities Depository Limited (CSDL) at www.cdslindia.com. Members who have not received the Postal Ballot Notice may download it from the above mentioned websites.

Members holding shares either in physical form or dematerialized form, as on the Cut-off Date i.e. Friday March 31, 2023, may cast their vote electronically on the business items as set out in the notice of the postal ballot through electronic voting system (remote e-voting) of Central Securities Depository Limited (CSDL). The members are further informed that:

a) The special businesses as set out in the notice of the postal ballot are to be transacted through voting by electronic means only.
b) The remote e-voting begins at 09:00 a.m. (IST) on Friday April 07, 2023.
c) The remote e-voting ends at 05:00 p.m. (IST) on Saturday May 06, 2023.
d) The Cut-off Date for determining the eligibility to vote by electronic means is Friday, March 31, 2023.
e) The members may note that (i) the remote e-voting module shall be disabled for voting and the voting by electronic means shall not be allowed after the date and time mentioned under point 'c' above, and (ii) once the vote on a resolution is cast by a member, the member shall not be allowed to change it subsequently.
f) The manner of remote e-voting for members holding shares in physical mode or dematerialized mode or who have not registered their email addresses with the Company / Depository Participant, is provided in the notice of the postal ballot and available on the Company's website at www.[illegible]
g) Manner of registering/ updating email address:
   i. Members, holding shares in physical mode are requested to get their email ids registered by visiting the following link: https://[illegible] or by writing to the Registrar & Share Transfer Agent (RTA) with details of folio number and attaching a self attested copy of PAN card at www.[illegible]
   ii. Members, holding shares in dematerialized mode are requested to register / update their email ids with their respective Depository Participants.
h) For any grievance regarding e-voting, the members may write to Mr. Rakesh Dalvi, Sr. Manager, (CDSL), Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or at email ID: helpdesk.evoting@cdslindia.com or contact at 022-[illegible]. Further, for e-voting queries, shareholders may refer the Frequently Asked Questions (FAQs) and e-voting user manual available for them at the download section of [illegible] or call at the toll free no. 1800 22 55 33 [illegible].

For Oracle Credit Limited
Sd/-
Preeti Sethi
Company Secretary
M.No. [illegible]

Place: Delhi
Date: 06-04-2023

"Form No. INC-25A"

Advertisement to be published in the newspaper for Conversion of Public Company into a Private Company

Before the Regional Director, Ministry of Corporate Affairs, Northern Region, New Delhi

Companies Act, 2013, Section 14 of Companies Act, 2013 and Rule 41 of the Companies (Incorporation) Rules, 2014

AND

In the matter of SOORAJ STEEL LTD (CIN: U27209DL1979PLC[illegible]) having its Registered Office at 55-B, ED-Block, MADHUBAN CHOWK, PITAMPURA, DELHI 110034

........Applicant

NOTICE is hereby given to the General Public that the Company intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting itself into a Private Limited Company in terms of the Special Resolution passed at the Extra-Ordinary General Meeting held on 29th March, 2023 to enable the Company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change / status of the Company, may deliver or cause to be delivered or send by Registered Post of his/her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within Fourteen days from the date of publication of this notice with a copy to the applicant Company at its Registered Office address mentioned below :- 55-B, ED-Block, MADHUBAN CHOWK, PITAMPURA, DELHI 110034

For & on behalf of SOORAJ STEEL LTD
Sd/-
VINOD KUMAR GUPTA
(DIRECTOR)
DIN: [illegible]

Date : 06.04.2023
Place : Delhi

Form No. INC-26

(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

Before the Central Government, Regional Director, Northern Region, New Delhi

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of PARAMOUNT PESTICIDES LIMITED (CIN: U74[illegible]DL1989PLC[illegible]) having its Registered Office at J-4/134, Ph-II, Kalkaji, New Delhi-110019

........Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 06th April, 2023 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post his /her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:-

J-4/134 Ph-II, Kalkaji, New Delhi-110019

For & on behalf of PARAMOUNT PESTICIDES LIMITED
Sd/-
CHANCHAL GUPTA KUMAR
(DIRECTOR)
DIN: 01[illegible]

Date : 07.04.2023
Place : New Delhi

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ADI AUTOMOTIVES PRIVATE LIMITED

Sr.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	ADI AUTOMOTIVES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	[illegible]
3.	Authority under which corporate debtor is incorporated / registered	RoC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	[illegible]
5.	Address of the registered office and principal office (if any) of corporate debtor	[illegible] Delhi Jaipur Highway, [illegible] Industrial Zone, Gurgaon, Haryana 122413
6.	Date of closure of Insolvency Resolution Process	[illegible]
7.	Liquidation commencement date of corporate debtor	31.03.2023 (Copy of order was made available to the undersigned on 06.04.2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Sanjay Kumar Dewan [illegible]
9.	Address and e-mail of the liquidator, as registered with the Board	130, Bhagirathi Apptt., Plot No 10/1, Sector 9, Rohini, New Delhi 110085 Email: [illegible]
10.	Address and e-mail to be used for correspondence with the liquidator	130, Bhagirathi Apptt., Plot No 10/1, Sector 9, Rohini, New Delhi-110085 Email: [illegible]
11.	Last date for submission of claims	[illegible]

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench, has ordered the commencement of liquidation of the ADI Automotives Private Limited on 31.03.2023 (Copy of order was made available to the undersigned on 06.04.2023).

The stakeholders of ADI Automotives Private Limited are hereby called upon to submit their claims with proof on or before [illegible], to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-
Sanjay Kumar Dewan
Liquidator
Regn No: IBBI/IPA-001/IP-P00423/2017-18/10746
AFA valid up to 22.01.2024

Date: 07.04.2023
Place: New Delhi

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AVALON ROSEWOOD RESIDENTIAL PROJECT

BY M/S AVALON PROJECTS (A UNIT OF SRJ DISTRIBUTORS & DEVELOPERS PRIVATE LIMITED) HAVING ITS REGISTERED OFFICE AT [illegible] PLACE NEW DELHI-[illegible]

RELEVANT PARTICULARS

[illegible]

Notice is hereby given that the National Company Law Tribunal [illegible] PROJECTS (A UNIT OF SRJ DISTRIBUTORS & DEVELOPERS PRIVATE LIMITED) on [illegible]

[illegible]

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Sanjeev Kumar Sharma
Interim Resolution Professional
For M/s Avalon Projects
[illegible]

Date: 06-04-2023
Place: New Delhi (A UNIT OF SRJ DISTRIBUTORS & DEVELOPERS PRIVATE LIMITED)

DBS
डीबीएस बैंक इंडिया लिमिटेड

[illegible]

ई-नीलामी के माध्यम से अचल संपत्तियों की बिक्री [illegible]

डीबीएस बैंक इंडिया लिमिटेड, [illegible]

[illegible] go.dbs.com/in [illegible]

[illegible] vinayagarwal@dbs.com [illegible]

स्थान : दिल्ली [illegible]

प्रपत्र बी
सार्वजनिक उद्घोषणा
[भारत दिवाला तथा दिवालिया मंडल (परिसमापन प्रक्रिया) विनियम, 2016 के विनियम 12 के अंतर्गत]

आदि ऑटोमोटिव प्राईवेट लिमिटेड के लेनदारों के ध्यानार्थ

क्रम सं.	विवरण	विवरण
1.	कॉर्पोरेट देनदार का नाम	आदि ऑटोमोटिव प्राईवेट लिमिटेड
2.	कॉर्पोरेट देनदार के निगमन की तिथि	[illegible]
3.	वह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट देनदार निगमित/पंजीकृत है	[illegible]
4.	कॉर्पोरेट देनदार की कॉर्पोरेट पहचान संख्या/सीमित दायित्व पहचान संख्या	[illegible]
5.	कॉर्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	[illegible] गुड़गांव, हरियाणा-122003
6.	परिसमापन प्रारंभ होने की तिथि	[illegible]
7.	कॉर्पोरेट देनदार का परिसमापन शुरू होने की तिथि	[illegible]
[illegible]	[illegible]	[illegible]

[illegible]

हस्ता./-
संजय कुमार [illegible]
परिसमापक

तिथि : 07.04.2023
स्थान : नई दिल्ली
पंजी. सं. : IBBI/IPA-001/IP-P00423/2017-18/10746
[illegible] 02.01.2024 तक।

टाटा कैपिटल फाइनेंशियल सर्विसेज लिमिटेड
TATA

[illegible]

मांग सूचना

प्रतिभूति हित (प्रवर्तन) नियमावली 2002 ("नियमावली") के नियम 3 के साथ पठित वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 ("अधिनियम") की धारा 13(2) के अंतर्गत।

प्रति,

1. [illegible]
2. [illegible]
3. [illegible]
4. [illegible]
5. [illegible]
6. [illegible]

[illegible] रु. 37,56,138/- [illegible]

अनुसूची – ए संपत्ति सं. 1 :

क्र.	संपत्ति	संपत्ति	संपत्ति का विवरण
[illegible]	[illegible]	[illegible]	[illegible]

[illegible]

स्थान : दिल्ली
दिनांक : 07-04-2023
हस्ता./- प्राधिकृत अधिकारी, टाटा कैपिटल फाइनेंशियल सर्विसेज लिमिटेड

यूनियन बैंक Union Bank of India

[illegible]

कब्जा सूचना

[illegible] पूर्व में कॉर्पोरेशन बैंक, अब यूनियन बैंक ऑफ इंडिया [illegible]

[illegible] 1,91,412.44 [illegible] 13,88,[illegible] [illegible]

[illegible]

दिनांक: 06.04.2023, स्थान: नई दिल्ली प्राधिकृत अधिकारी, यूनियन बैंक ऑफ इंडिया

महाराष्ट्र मेट्रो रेल कार्पोरेशन लि.
पुणे मेट्रो रेल परियोजना

[illegible]

ई-निविदा सूचना [illegible] दिनांक 07/04/2023

कार्य का स्वरूप : 1. पुणे मेट्रो रेल परियोजना के 28 स्टेशनों के हेतु [illegible]
2. [illegible]
3. [illegible]

कार्य की अवधि	[illegible] 2 वर्ष
निविदा दस्तावेज की कीमत	[illegible]
निविदा सुरक्षा	[illegible] 25,00,000/- [illegible]

[illegible] https://mahametrorail.etenders.in [illegible] 08/04/2023 [illegible] www.punemetrorail.org [illegible] https://eprocure.gov.in [illegible]

महा मेट्रो, हरित मेट्रो

UPSIDA
उत्तर प्रदेश राज्य औद्योगिक विकास प्राधिकरण

[illegible]

क्रम	कार्य का नाम	[illegible]	[illegible]
1.	[illegible]	[illegible]	159.30
2.	[illegible]	[illegible]	112.90
3.	[illegible]	[illegible]	160.44
4.	[illegible]	[illegible]	267.95
5.	[illegible]	[illegible]	201.09
6.	[illegible]	[illegible]	190.97
7.	[illegible]	[illegible]	34.44
8.	[illegible]	[illegible]	67.43
9.	[illegible]	[illegible]	[illegible]
10.	[illegible]	[illegible]	[illegible]
11.	[illegible]	[illegible]	47.21
12.	[illegible]	[illegible]	51.65
13.	[illegible]	[illegible]	177.46
14.	[illegible]	[illegible]	[illegible]
15.	[illegible]	[illegible]	[illegible]
16.	[illegible]	[illegible]	[illegible]
17.	[illegible]	[illegible]	[illegible]

[illegible]

ओरेकल क्रेडिट लिमिटेड
(CIN:L65910DL1991PLC043281)

[illegible] नई दिल्ली-110001
[illegible] मुंबई 400051 महाराष्ट्र भारत
ई मेल: compliance@oracleglobal.com, वेबसाइट: www.oracleglobal.com

पोस्टल बैलेट और ई-वोटिंग की सूचना

[illegible]

संकल्पों का उल्लेख नीचे किया गया है:

साधारण संकल्प–

1. प्राधिकृत शेयर पूंजी में वृद्धि और कंपनी के मेमोरेंडम ऑफ एसोसिएशन में परिणामी परिवर्तन के लिए स्वीकृति।

ईमेल के माध्यम से उक्त सूचना का प्रेषण 06 अप्रैल 2023 को पूरा हो गया है।

[illegible]

क) [illegible]
ख) [illegible]
ग) [illegible]
घ) [illegible]
ङ) [illegible]

[illegible]

स्थान : दिल्ली
दिनांक : 06-04-2023

RAIPUR DEVELOPMENT AUTHORITY

[illegible]

Extension of Last Date

The [illegible] Tender No.-12 [illegible] for [illegible] for the work of "Infrastructure Development work for [illegible] EWS Roads, Sewerage, Water Supply and Landscaping works including Defect Liability Period for Twelve Months" has been [illegible]

i. Last date of [illegible] : 12.04.2023 [illegible]
ii. Last date of physical [illegible] : 13.04.2023 [illegible]
iii. Opening of [illegible] (Envelope A & B) : 13.04.2023 [illegible]

Other Terms & Conditions [illegible]

Superintending Engineer

PXIL
Power Exchange India Limited

[illegible] Andheri (East), Mumbai - 400 [illegible], India.
Tel: +91 22 [illegible] Fax: +91 22 [illegible]
Email: [illegible] CIN: [illegible]

Trading Month March 2023

Markets	Segment	Minimum Price (₹/KWh)	Minimum Volume (MUs)	Maximum Price (₹/KWh)	Maximum Volume (MUs)	Average Price (₹/KWh)	Average Volume (MUs)	Total MUs
TAM	DAC	2.51	4.54	12.00	31.15	6.39	16.58	514.37
	INTRADAY	6.50	0.05	6.85	0.38	6.72	0.21	0.42
GTAM NONSOLAR	DAC	3.14	0.20	10.43	2.57	6.39	1.01	30.45
	INTRADAY	4.83	0.35	4.83	0.35	4.83	0.35	0.35

(This is only an advertisement for information purposes and is not a prospectus announcement)

retina RETINA PAINTS LIMITED

Corporate Identification Number: [illegible]

Our Company was originally incorporated on November 01, 2016 as a Private Limited Company as "Retina Paints Private Limited" under the provisions of the Companies Act, [illegible] with the Registrar of Companies, Andhra Pradesh. Later in the year 2022, pursuant to a Special Resolution of our Shareholders passed in the Extra-Ordinary General Meeting held on December 05, 2022, our Company was converted from a Private Limited Company to Public Limited Company and consequently, the name of our Company was changed to "Retina Paints Limited" and a Fresh Certificate of Incorporation consequent to Conversion was issued on December [illegible], 2022 by the Registrar of Companies, Hyderabad. The Corporate Identification Number of our Company is [illegible]. For further Details of Incorporation and Change in Registered Office of our Company, please refer to section titled "Our History and Certain Other Corporate Matters" beginning on page 121 of the Prospectus.

Registered Office: Block No 2, Floors 2 & 3, Survey No. 184 & 185, Opp Ganesh Kaman, Phase V, IDA, Cherlapally, Hyderabad - 500051, Rangareddi, Telangana, India.

Contact Person: Mr. [illegible] Ramu, Company Secretary and Compliance Officer;

Tel: 73306 41515 | **E-mail:** info@retinapaints.com | **Website:** www.retinapaints.com

PROMOTER OF OUR COMPANY: MR. RAKESH DOMMATI AND MS. RAJITHA KOYYADA

THE ISSUE

PUBLIC ISSUE OF 37,00,000 EQUITY SHARES OF FACE VALUE OF ₹10.00 EACH ("EQUITY SHARES") OF RETINA PAINTS LIMITED (THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ 30.00 PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 20.00 PER EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING TO ₹ 1,110.00 LAKH ("THE ISSUE") OF WHICH 1,88,000 EQUITY SHARES OF FACE VALUE OF ₹ 10.00 EACH FOR CASH AT A PRICE OF ₹ 30.00 PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 20.00 PER EQUITY SHARE AGGREGATING TO 56.40 LAKH WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. NET ISSUE OF 35,12,000 EQUITY SHARES OF FACE VALUE OF ₹ 10.00 EACH AT A PRICE OF ₹ 30.00 PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 20.00 PER EQUITY SHARE AGGREGATING TO ₹ 1053.60 LAKH (THE "NET ISSUE"). THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 26.54% AND 25.19% RESPECTIVELY OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THE FACE VALUE OF THE EQUITY SHARES IS ₹10/- AND THE ISSUE PRICE IS 3.0 TIMES OF THE FACE VALUE OF THE EQUITY SHARES

THIS ISSUE IS BEING MADE IN TERMS OF REGULATION 229 AND 253(1) OF CHAPTER IX OF THE SEBI (ICDR) REGULATIONS, 2018 AS AMENDED.

ISSUE
OPENS ON: WEDNESDAY, APRIL 19, 2023
CLOSES ON: MONDAY, APRIL 24, 2023

FIXED PRICE ISSUE AT ₹ 30.00 PER EQUITY SHARE

MINIMUM APPLICATION SIZE OF 4,000 EQUITY SHARES AND IN MULTIPLES OF 4,000 EQUITY SHARES THEREAFTER

ASBA* Simple, Safe, Smart way of Application - Make use of it!!!
*Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. For further details check section on ASBA below. Mandatory in Public Issues from January 01, 2016. No cheque will be accepted.

UPI UPI – Now mandatory in ASBA for Retail Investors applying through Registered Brokers, DPs & RTAs. Retail Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Applicants should ensure that DP ID, PAN and the Client ID are correctly filled in the Application Form. The DP ID, PAN and Client ID provided in the Application Form should match with the DP ID and Client ID available in the Depository database, otherwise, the Application Form is liable to be rejected. Applicant should ensure that the beneficiary account provided in the Application Form is active. Applicants should note that on the basis of the PAN, DP ID and Client ID as provided in the Application Form, the Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for any correspondence(s) related to the issue. Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Applicants' sole risk.

APPLICATIONS SUPPORTED BY BLOCKED AMOUNT (ASBA): [illegible] November 1, 2018, [illegible] "Issue Procedure" beginning on page no. [illegible] of the Prospectus.

RISKS IN RELATION TO FIRST ISSUE: [illegible] "Basis for Issue Price" on page no. [illegible] of the Prospectus) [illegible]

GENERAL RISKS: [illegible] "Risk Factors" beginning on page no. 26 of the Prospectus.

ISSUER'S ABSOLUTE RESPONSIBILITY: [illegible]

LISTING: The Equity Shares issued through the Prospectus are proposed to be listed on the SME Platform of BSE Limited. Our Company has received "in-principle" approvals from BSE for the listing of the Equity Shares pursuant to letter dated March 23, 2023. For the purposes of the Issue, the Designated Stock Exchange shall be BSE Limited.

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA: [illegible] "Disclaimer Clause of SEBI" on page no. 175 of the Prospectus.

DISCLAIMER CLAUSE OF THE SME PLATFORM OF BSE (DESIGNATED STOCK EXCHANGE): [illegible] "Disclaimer clause of the SME Platform of BSE Limited" on page no. 177 of the Prospectus.

ADDITIONAL INFORMATION AS REQUIRED UNDER SECTION 30 OF THE COMPANIES ACT, 2013

MAIN OBJECTS AS PER MEMORANDUM OF ASSOCIATION OF THE COMPANY: For information on the main objects of our Company, see "Our History and Certain Other Corporate Matters" on page no. 121 of the Prospectus and Clause III (A) of the Memorandum of Association of our Company is a material document for inspection in relation to the issue.

LIABILITY OF MEMBERS: The Liability of members of Company is Limited.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: [illegible]

SIGNATORIES TO MOA AND SHARES SUBSCRIBED:

Signatories to MOA		Current Promoters	
Name of Promoters	No. of Shares	Name of Promoters	No. of Shares
Mr. [illegible]	7,500	Mr. Rakesh Dommati	[illegible]
Mr. [illegible]	2,500	Ms. Rajitha Koyyada	[illegible]
Total	10,000	Total	72,00,000

LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
GRETEX CORPORATE SERVICES LIMITED Office No. 13, 1st Floor, New Bansilal Building, Raja Bahadur Mansion, 9-15, Homi Modi Street, Fort, Mumbai - 400 001 Tel No.: +91 [illegible] Email: [illegible] Website: [illegible] Contact Person: Ms. [illegible] SEBI Registration No: [illegible] CIN: [illegible]	BIGSHARE SERVICES PRIVATE LIMITED [illegible] Andheri (East), Mumbai-400093, India. Tel: +91 - 22 - [illegible] Fax No.: +91 - 22 - [illegible] Email: [illegible] Website: [illegible] Investor Grievance Email: [illegible] Contact Person: Mr. [illegible] SEBI Registration No.: [illegible] CIN: [illegible]	RETINA PAINTS LIMITED Mr. [illegible] Ramu Company Secretary and Compliance Officer Block No 2, Floors 2 & 3, Survey No. 184 & 185, Opp Ganesh Kaman, Phase V, IDA, Cherlapally, Hyderabad 500051, Rangareddi, Telangana, India Tel No.: 73306 41515 E-mail: [illegible] Website: [illegible] [illegible]

AVAILABILITY OF APPLICATION FORMS: [illegible]

AVAILABILITY OF PROSPECTUS: [illegible]

BANKER TO THE ISSUE & SPONSOR BANK: ICICI Bank Limited

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Prospectus dated April 04, 2023.

FOR RETINA PAINTS LIMITED
Sd/-
Rakesh Dommati
Managing Director
DIN: 03214046

Date: April 04, 2023
Place: Hyderabad

RETINA PAINTS LIMITED is proposing, subject to market conditions and other considerations, public issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Hyderabad. [illegible] "Risk Factors" beginning on page no. 26 of the Prospectus, which has been filed with ROC.

The Equity Shares have not been and will not be registered under the U.S. Securities Act 1933, as amended (the "Securities Act") [illegible] "qualified institutional buyers", as defined in Rule 144A of the Securities Act, [illegible]

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SECURITY COMPASS CONSULTING & TRAINING SERVICES PRIVATE LIMITED

S.No.	PARTICULARS	DETAILS
1.	Name Of Corporate Person	Security Compass Consulting & Training Services Private Limited
2.	Date Of Incorporation Of Corporate Person	December 21, 2016
3.	Authority Under Which Corporate Person Is Incorporated / Registered	Registrar of Companies, Delhi
4.	Corporate Identity Number / Limited Liability Identity Number Of Corporate Person	[illegible]
5.	Address Of The Registered Office And Principal Office (If Any) Of Corporate Person	[illegible] New Delhi 110065
6.	Liquidation Commencement Date Of Corporate Person	April 6, 2023
7.	Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator	Name : Ghanshyam Patel Address : [illegible] Mumbai 400 077 Email : [illegible] Phone : [illegible] Reg No - [illegible]
8.	Last Date For Submission Of Claims	May 5, 2023

Notice is hereby given that the Security Compass Consulting & Training Services Private Limited has commenced voluntary liquidation on 6th April 2023.

The stakeholders of Security Compass Consulting & Training Services Private Limited are hereby called upon to submit a proof of their claims, on or before 5th May, 2023, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator : Ghanshyam Patel
Place : Mumbai
Date : Saturday, April 8, 2023

TATA CAPITAL HOUSING FINANCE LIMITED
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013 CIN No. U67190MH2008PLC187552

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Amount & Date of Demand Notice	Possession Date
TCHHL035 1000100072546	Mrs. Renu Dhondiyal (as Borrower) and Mr. Denis Alias Mr. Denis Dhondiyal (as Co-Borrower)	Rs. 24,09,446/- (Rupees Twenty Four Lakh Nine Thousand Four Hundred Forty Six Only)	04-04-2023

Description of the Secured Assets / Immovable Properties/Mortgaged Properties:- All Piece & Parcels of Residential LHS Southern Eastern Side Flat on Third Floor, with Roof/Terrace rights, Area admeasuring 72.5 Sq. Yards i. e. 60.62 Sq. Mtrs. Out of property bearing No. B-51-A & 50-B, Along with proportionate undivided, individual and impartial ownership rights of the underneath land admeasuring 72.5 Sq. Yards i. e. 60.62 Sq. Mtrs, With one two wheeler parking on stilt floor, Out of Khasra No. 23/24, Situated in Village Dabri, Delhi State, Colony known as Dabri Extension, New Delhi-110045, with all common amenities mentioned in sale deed. Boundaries- East: Road 20'wide, West: Others property/remaining portion of Plot no 51, North: Remaining portion of said property. South: Others property/remaining portion of Plot no 50-A.

DATE :- 09-04-2023,
PLACE :- DELHI/NCR

Sd/- Authorised Officer
For TATA CAPITAL HOUSING FINANCE LIMITED

ADHBHUT INFRASTRUCTURE LIMITED
CIN: L51503DL1985PLC020195
Registered Office: [illegible] New Delhi South Delhi DL 110017
Phone: [illegible] E-mail: [illegible]
Website: [illegible]

NOTICE OF POSTAL BALLOT

Notice is hereby given that Company is seeking approval of the members by way of special resolution through Postal Ballot for shifting its registered office from the NCT of Delhi to the State of Haryana. In terms of 108 and Section 110 of the Companies Act, 2013 (the "Act") read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 [illegible]

[illegible]

By order of the Board of Directors
For Adhbhut Infrastructure Limited
Sd/-
Anubhav Dham (Whole Time Director)
DIN: [illegible]

Date : 08.04.2023
Place : New Delhi

NOTICE OF LOSS OF SHARES OF M/S MAHARASHTRA SCOOTERS LIMITED

Notice is hereby given that the share Certificate nos. [illegible] standing in the name of Nawal Kishor Kashwal in the books of M/s Maharashtra Scooters Limited have been lost/ misplaced [illegible]

Place: Jaipur
Date: 08.04.2023

Name (s) of the shareholder(s)
Nawal Kishor Kashwal

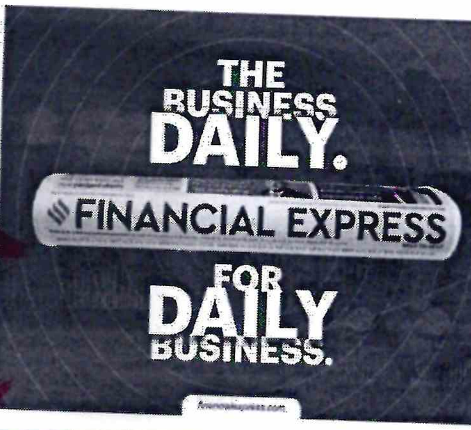
CORRIGENDUM

Attention required of the General Public towards the FORM-B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016) published in this newspaper on 07.04.2023 in the matter of ADI AUTOMOTIVES PRIVATE LIMITED [illegible]

[illegible] cirp.aapl@gmail.com.

Other details and terms & conditions remain unaffected & unchanged.

Regards
Sanjay Kumar Gewani
Liquidator
In the matter of ADI Automotives Private Limited
Regn No: [illegible]
AFA valid up to 02.01.2024



SBI STATE BANK OF INDIA, Stressed Assets Recovery Branch – II (51521)

3rd & 4th floor, State Bank House, 18/4, Arya Smaj Road, Karol Bagh, New Delhi-110 005, Tel. 011-28752163 Fax. 28755674, e-mail : sbi.51521@sbi.co.in

"APPENDIX-IV-A" {See proviso to rule 8 (6)} SALE NOTICE FOR SALE OF MOVABLE/IMMOVABLE PROPERTIES

NOTICE FOR E-AUCTION DATED 25.04.2023

SALE OF IMMOVABLE ASSETS CHARGED TO THE BANK UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 read with proviso to rule 8 (6) of the security interest (Enforcement Rules, 2002).

The Authorized Officer of State Bank of India (Secured Creditor) has taken over possession (symbolic/physical) of the following property/ies u/s 13(4) of the SARFAESI Act. Public at large and borrowers, mortgagors and guarantors in particular are informed that e-Auction (under SARFAESI Act, 2002) of the charged property/ies in the below mentioned cases for realization of Bank's dues will be held on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS" on 25.04.2023, for recovery of the amount mentioned below due to the Secured Creditor from the Borrowers, Guarantors and Mortgagors. The Reserve Price and earnest money to be deposited have been mentioned below.

Date / Time of visit to the property for inspection : 21.04.2023 from 11:00 am to 03:00 pm.

Interested bidder may deposit Pre-Bid EMD with MSTC before the close of e-Auction. Credit of Pre-bid EMD shall be given to the bidder only after receipt of payment in MSTC's Bank account and up-dation of such information in the e-auction website. This may take some time as per banking process and hence bidders, in their own interest, are advised to submit the pre-bid EMD amount well in advance to avoid any last minute problem.

Date/time of E-auction on 25.04.2023 for 4 Hours from 11:00 am to 03:00 pm with unlimited extn. of 10 min each.

Sr. No.	Name of the Borrower(s) / Guarantor(s)	Outstanding Dues for Recovery of which Property/ies is/are being Sold	Description of property/ies & Name of Title Deed Holder	Reserve Price (Rs.) (below which property could not be sold.) / Earnest Money (EMD) 10% of the Reserve Price / Bid Increment Amount	Name of the Contact Person
1	M/s Devanshi Exports Pvt. Ltd., H. No. 132, Vir Nagar, Jain Colony, New Delhi-110007. Mr. Sameer Jain & Mrs. Subhashini Jain, Both R/o - 132, Vir Nagar, Jain Colony, New Delhi - 110007	Rs. 8,44,66,207.86 (Rs. Eight crore forty four lac sixty six thousand two hundred seven and paise eighty six only) as on 27.06.2022 plus future interest and charges	Equitable Mortgage of Residential Property No. 132A (Eastern Side Build up Portion of Plot No. 132), Sadhora Kalan, Veer Nagar, Jain Colony, Delhi-110007 admeasuring 115.25 sq yds (Physical Possession with the Bank)	₹ 360.00 Lacs ₹ 36.00 Lacs ₹ 1.00 Lac	Sh. Dheeraj Kumar (M-[illegible]) Sh. D. S. Bisht (M-[illegible])
2	M/s Neeraj Sales Private Limited, A-1/17, Mohan Garden, Delhi - 110059. 1. Mr. Pankaj Anand S/o Late Sh. M. C. Anand, 2. Mrs. Subhash Anand W/o Late Sh. M. C. Anand, 3. Mrs. Poonam Anand W/o Pankaj Anand, All are R/o A-1/17, Mohan Garden Delhi-110059 4. Mr. Amit Anand S/o Sh. K. G. Anand R/o 11/36 B, Tilak Nagar, New Delhi-110018.	Rs. 10,30,83,255.58 as on 12.04.2022 plus future interest and charges	Residential Building bearing Survey Number : 746 & 756, situated at Entire Property bearing no A1/17, out of Khasra No 743 & 756 situated in Vill Nawada, Mohan Garden, New Delhi, New Delhi, 110059; (Urban), in the name of Mrs. Subhash Anand W/o Late Sh. M. C. Anand, Admeasuring Total Area : 200 sq yds (Physical Possession with the Bank)	₹ 260.00 Lacs ₹ 26.00 Lacs ₹ 1.00 Lac	Sh. Dheeraj Kumar (M-[illegible]) Sh. D. S. Bisht (M-[illegible])
3	M/s Anand Agencies, A-1/17, Mohan Garden, Delhi - 110059.	Rs. 8,28,90,587.52 (Rs. Eight Crores Twenty Eight Lacs Ninety Thousand Five Hundred Eighty Seven and Paise Fifty Two only), as on 30.04.2022	Residential property situated at plot no- C-2/311, free hold entire 2nd Floor, without roof rights, Janakpuri, New Delhi - 110058, admeasuring Total Area : 2017.82 Sq. Ft. in the name of Smt. Subhash Anand W/o Late Shri M. C. Anand (Physical Possession with the Bank)	₹ 355.00 Lacs ₹ 35.50 Lacs ₹ 1.00 Lac	Sh. Dheeraj Kumar (M-[illegible]) Sh. D. S. Bisht (M-[illegible])
4	M/s Digital Integrated Technologies Pvt Ltd. - Plot No. 92-C, Block-D 4, Udyog Vihar, Sector-62, Noida Distt. G B Nagar UP 201304 M/s S 3 Sun Synergy Pvt Ltd, Plot No. 110, Gyan Khand-1, Indirapuram, Ghaziabad UP-201010	Rs. 7,40,44,363/- (as on 06.08.2021) plus future interest and charges	Free hold property situated at Pocket-F, Behind EDM Mall, Kaushambi, Tehsil & Distt. Ghaziabad in the name of M/s S 3 Sun Synergy Pvt Ltd measuring 854.36 Sq Mtrs. (Physical Possession with the Bank)	₹ 752.00 Lacs ₹ 75.20 Lacs ₹ 1.00 Lac	Sh. Dheeraj Kumar (M-[illegible]) Sh. D. S. Bisht (M-[illegible])
			Residential lease hold property bearing flat no. 92 C, second Floor at Udyog Vihar Block-D4 Sector 62 Noida measuring 54.87 sq mtrs in the name of Sh. Shailesh Anandani (Symbolic Possession with the Bank)	₹ 28.00 Lacs ₹ 2.80 Lacs ₹ 0.10 Lac	

Account/ Wallet in which EMD to be remitted: Bidder's own wallet Registered with M/s MSTC Ltd on its e-auction site https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp by means of NEFT. EMD of Reserve price to be transferred by bidders by means of challan generated on his / her / their bidder account maintained with M/s. MSTC Ltd on its e-auction site https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp by means of NEFT from his / her / their bank. For any assistance, please call MSTC HELPDESK Nos. 033-40602403, 033-40609118, 033-40645316 and/or Authorized Officer (Contact Person).

TERMS AND CONDITIONS OF THE E-AUCTION ARE AS UNDER

1. E-Auction is being held on "AS IS WHERE IS" "AS IS WHAT IS" AND "WHATEVER THERE IS BASIS" and will be conducted "On Line". The auction will be conducted through the Bank's approved service provider MSTC E-Commerce at their web portal https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp
2. To the best of knowledge and information of the Authorized Officer there is no encumbrance on the property/ies. However the intending bidder should make their own independent inquiries regarding the encumbrances, title of the property/ies put on auction and claims/rights/dues/affecting the property prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the Bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorised Officer shall not be responsible in any way for any third party claims/rights/dues.
3. The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards part sale consideration and the EMD of the unsuccessful bidders shall be refunded. The Earnest money Deposit shall not bear any interest. The successful bidder shall have to deposit 25% of the sale price, immediately on acceptance of bid price by the Authorized Officer and the balance of the sale price on or before 15th day of the sale. Default in deposit of amount by the successful bidder would entail forfeiture of the whole money already deposited and property shall be put to the re-auction and the defaulting bidder shall have no claim/right in respect of property/amount.
4. For detailed terms and conditions of the sale please refer to the link at the Bank's Service provider's web portal https://www.mstcecommerce.com/auctionhome/ibapi.index.jsp & at Bank's portal https://www.sbi.co.in

Date : 08-04-2023, Place : New Delhi
Authorized Officer, State Bank of India, SARB-II, Karol Bagh New Delhi (Branch Code 51521)

SBI STATE BANK OF INDIA Stressed Assets Recovery Branch, Retail

1st Floor, 23, Najafgarh Road, New Delhi - 110015, Ph.: [illegible], e-mail: [illegible]

"APPENDIX- IV-A" [See proviso to rule 8 (6)] Sale notice for sale of Immovable Properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below mentioned immovable property/ies mortgaged/charged to the Secured Creditor (State Bank of India), the possession of which has been taken by the Authorised Officer of State Bank of India (Secured Creditor), will be sold on "As is where is", "As is what is", and "Whatever there is" Basis on below mentioned dates for recovery of amount as mentioned below due to the Secured Creditor from Borrowers, Guarantors and Mortgagors. The reserve price is mentioned below and the earnest money to be deposited is mentioned respectively.

S. No.	Name & Address of Borrower (B) /Guarantor/s (G) /	Address of Security charged covered under Auction (Symbolic / Physical Possession)	Reserve Price(Rs) / EMD Amount 10% of The Reserve Price / Incremental Amount	Outstanding Dues for recovery of which properties are being sold	Name & Number of Contact Person	Date of E-Auction with unlimited extensions of 5 Minutes each	Date / Time of On - site Inspection of Property
1	M/s Sunny Chem (INDIA), No 206 Gali Sirag Wali Katra Peran, Phatak Habash Khan, Tilak Bazar, Khari Baoli, Delhi-110006 Smt Renu Singhal W/o Sh. Sanjay Singhal, Proprietor Sunny Chem (India), [illegible] Delhi-110006	Equitable Mortgage of Property One Shop on the ground floor being MPL No 206 without roof/terrace right having Area 9.81 Sq. Mtr. being part of built up property bearing MPL No 204-212, situated at Gali Siras Wali, Katra Peran, Phatak Habash Khan, Tilak Bazar, Khari Baoli, Delhi-110006. (Symbolic Possession)	₹ 66.00 Lacs ₹ 6.60 Lacs ₹ 1.00 Lacs	Rs. 4,37,49,714/- as on 30.11.2022 plus future interest and charges	Mrs Vandana Singh Mobile No. 9818410374	28-04-2023 From 10.00 AM to 04.00 PM	13-04-2023 12.00 Noon to 03.00 PM

TERMS AND CONDITIONS OF THE E-AUCTION ARE AS UNDER

1. E-Auction is being held on "As is where is", "As is what is" and "Whatever there is" Basis and will be conducted "On Line". The auction will be conducted through the Bank's E-Auction Tender Document containing online e-auction Bid form, Declaration, General Terms and Conditions of online auction sale are available in e-Auction platform on their portal https://ibapi.in & https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp
2. To the best of knowledge and information of the Authorised Officer, there is no encumbrance on the property. However the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ies put on auction and claims/rights/dues affecting the property prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues.
3. Interested bidder may deposit Pre-Bid EMD with MSTC before the close of e-Auction. Credit of Pre-Bid EMD shall be given to the bidder only after receipt of payment in MSTC's Bank account and updation of such information in the e-auction website. This may take some time as per banking process and hence bidders, in their own interest, are advised to submit the pre-bid EMD amount well in advance to avoid any last minute problem.
4. The sale shall be subject to rules / conditions prescribed under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.
5. The other terms and conditions of the e-auction are published in the following website https://ibapi.in

Date : 08-04-2023, Place : New Delhi
Sd/- Authorised Officer, State Bank of India

Classifieds

PERSONAL

I,Mohit Bhola S/o Vijay Kumar Bhola R/o 107-C, Jhuggi Block-EE, Jahangir Puri, Delhi-110033 have changed my name to Mohit Kumar Bhola

00[illegible]761-1

सार्वजनिक सूचना

[illegible]

Sd/-
V. K. Malhotra (Advocate)
HIGH COURT OF DELHI
ENROL. NO. [illegible]

PUBLIC NOTICE

[illegible] Iqbal, his wife Nazia and his two sons Irfan Khan and his wife Mohsina Khan and [illegible] Khan and his wife Vakila from all their movable and immovable properties, due to their misbehavior and quarrelsome nature towards my clients and have severed all their relations with them. My client shall not be responsible for any acts, deeds or dealing of them with anybody in future.

Syed Sarfaraz Nawaz, Adv
Enrol.No-P/[illegible]/2011

Form No. INC-26
[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]

Axis Nirman and Industries Limited
CIN: U 24111 UP 1988 PLC 009412
Regd. Office: Plot No. 163 & 164 Mandhana Bithur Road, Mandhana-209217, Uttar Pradesh
Email Id: [illegible]
Telephone: [illegible]

Before the Central Government Through the office of the Regional Director, Northern Region
Ministry of Corporate Affairs, New Delhi
In the matter of Section 13(4) of the Companies Act, 2013 and Rule 30(5)(a) of the Companies (Incorporation) Rules, 2014
And in the matter of
Axis Nirman and Industries Limited having its Registered Office at Plot No. 163 & 164 Mandhana Bithur Road, Mandhana-209217, Uttar Pradesh
Applicant Company

PUBLIC NOTICE

Notice is hereby given to the General Public that Axis Nirman and Industries Limited (the Company) proposes to make an Application to the Central Government through the office of the Regional Director, Northern Region, Ministry of Corporate Affairs, New Delhi under Section 13 of the Companies Act, 2013, read with Rule 30 of the Companies (Incorporation) Rules, 2014, and other applicable provisions, if any, seeking confirmation/approval of alteration of Clause II of its Memorandum of Association in terms of the Special Resolution passed in the Extra Ordinary General Meeting held on 8th April, 2023, to enable the Company to change its registered office from the State of Uttar Pradesh to the NCT of New Delhi.

Any person whose interest is likely to be affected by the proposed change of registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing an Investor Complaint Form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deen Dayal Antodaya Bhawan, CGO Complex, Lodhi Road, New Delhi-110 003 (e-mail: rd.north@mca.gov.in), within 14 days from the date of publication of this notice, with a copy to the Applicant Company at its Registered Office address mentioned above.

For Axis Nirman and Industries Limited
Sd/-
Rajesh Sharma
Director
DIN: [illegible]

Date : 08.04.2023
Place : Delhi

For All Advertisement Booking
Call : 0120-6651214

राहुल को चमकाने के लिए उठाया जा रहा है अडाणी मुद्दा : रिजीजू

जम्मू, 8 अप्रैल (भाषा)।

केंद्रीय कानून मंत्री किरेन रिजीजू ने शनिवार को कांग्रेस नेता राहुल गांधी पर निशाना साधते हुए कहा कि वह (गांधी) राजनीतिक रूप से विफल हो गए हैं और उन्होंने दावा किया कि राहुल के राजनीतिक करियर को चमकाने के लिए अडाणी मुद्दा जानबूझकर उठाया जा रहा है।

रिजीजू ने कांग्रेस पर न्यायपालिका को कमजोर करने का भी आरोप लगाया और कहा कि यदि विपक्षी दल न्यायपालिका पर हमला करके संविधान की धज्जियां उड़ाने की कोशिश करता है, तो हम चुप नहीं बैठेंगे। रिजीजू ने यहां जम्मू विश्वविद्यालय में एक कार्यक्रम के दौरान कहा कि मैं इस पर (हिंडनबर्ग-अडाणी मुद्दे पर) कोई टिप्पणी नहीं करूंगा, क्योंकि उच्चतम न्यायालय पहले ही एक समिति का गठन कर चुका है और इस पर विचार कर रहा है, लेकिन मैं इतना जरूर कहना चाहता हूं कि यह सब राहुल गांधी के

रिजीजू ने कहा कि यदि विपक्षी दल न्यायपालिका पर हमला करके संविधान की धज्जियां उड़ाने की कोशिश करते हैं, तो हम चुप नहीं बैठेंगे।

राजनीतिक करियर को चमकाने के लिए किया जा रहा है। उन्होंने कहा कि इसे जानबूझकर एक मुद्दा बनाया जा रहा है। भाजपा के वरिष्ठ नेता ने कहा कि देश संविधान और कानून से चलता है।

एक व्यक्ति राजनीतिक रूप से विफल हो चुका है और वे विवाद खड़े करने की कोशिश कर रहे हैं, उनके करियर को चमकाने के लिए इसे मुद्दा बना बना रहे हैं। रिजीजू डोगरी भाषा में भारत के संविधान के पहले संस्करण का विमोचन करने के लिए यहां आए थे। वर्ष 2019 के आपराधिक मानहानि के एक मामले में गांधी को दोषी ठहराने वाले सूरत के न्यायाधीश की जीभ काटने की कांग्रेस के एक नेता की कथित धमकी के बारे में पूछे जाने पर रिजीजू ने कहा कि कांग्रेस हताशा में है और न्यायपालिका पर हमले कर रही है, लेकिन सरकार चुप नहीं बैठेगी।

गांधी को 'मोदी उपनाम' संबंधी उनकी टिप्पणी को लेकर दोषी ठहराए जाने और दो साल की सजा दिए जाने के बाद पिछले महीने लोकसभा की सदस्यता के अयोग्य ठहरा दिया गया था। कानून मंत्री ने आरोप लगाया कि न्यायपालिका को धमकियां देना कांग्रेस की आदत है। वर्ष 1975 में आपातकाल लागू होने से पहले भी इसके नेताओं ने न्यायपालिका पर हमला किया था और वे अपनी हताशा के कारण और हमले करेंगे। रिजीजू ने कहा कि हम संविधान को मानने वाले लोग हैं और अगर वे संविधान की धज्जियां उड़ाने की कोशिश करते हैं तो हम चुप नहीं रहेंगे।

चीन सीमा से सटे अरुणाचल प्रदेश के गांव का दौरा करेंगे अमित शाह

नई दिल्ली, 8 अप्रैल (एजंसी)।

केंद्रीय गृह मंत्री अमित शाह 10 और 11 अप्रैल को अरुणाचल प्रदेश का दौरा करेंगे, जिस दौरान वह भारत-चीन सीमा से लगे एक गांव किबिथू में 'जीवंत गांव कार्यक्रम' की शुरुआत करेंगे।

गृह मंत्रालय की ओर से शनिवार को जारी एक बयान में कहा गया है कि प्रधानमंत्री नरेंद्र मोदी के नेतृत्व में, भारत सरकार ने वित्तीय वर्ष 2022-23 से 2025-26 के लिए विशेष रूप से सड़क संपर्क के वास्ते 2,500 करोड़ रुपए सहित 4,800 करोड़ रुपए के केंद्रीय घटक के साथ 'जीवंत गांव कार्यक्रम' (वीवीपी) को मंजूरी दी है।

वीवीपी एक केंद्र प्रायोजित योजना है, जिसके तहत उत्तरी सीमा से सटे अरुणाचल प्रदेश, सिक्किम, उत्तराखंड और हिमाचल प्रदेश राज्यों और केंद्र शासित प्रदेश लद्दाख के 19 जिलों के 46 ब्लाक में 2,967 गांव की व्यापक विकास के लिए पहचान की गई है।

पहले चरण में, प्राथमिकता कवरेज के लिए आंध्र प्रदेश में 455 सहित 662 गांव की पहचान की गई है।

पवार जेपीसी के खिलाफ नहीं, कहा अडाणी मामला : सुप्रीम कोर्ट की समिति अधिक प्रभावी

मुंबई/नई दिल्ली, 8 अप्रैल (भाषा)।

राष्ट्रवादी कांग्रेस पार्टी (राकांपा) के अध्यक्ष शरद पवार ने शनिवार को फिर कहा कि वह अडाणी समूह के खिलाफ आरोपों की संयुक्त संसदीय समिति (जेपीसी) से जांच के पूरी तरह से खिलाफ नहीं हैं, लेकिन इस संबंध में उच्चतम न्यायालय की एक समिति अधिक उपयुक्त और प्रभावी होगी।

वरिष्ठ सहयोगी पार्टी कांग्रेस से अलग रुख अपनाते हुए, पवार ने कहा कि उन्होंने अडाणी समूह के खिलाफ आरोपों की जांच के लिए उच्चतम न्यायालय की एक समिति का समर्थन किया। वह मुंबई में पत्रकारों से बात कर रहे थे।

पवार ने शुक्रवार को एक समाचार चैनल को दिए साक्षात्कार में अडाणी समूह का बचाव किया था और हिंडनबर्ग रिसर्च को लेकर कहा कि भारतीय कारोबारी समूह को निशाना बनाया गया है। पवार ने कहा कि एक विदेशी कंपनी भारत की स्थिति के बारे में अपना रुख बताती है। हमें तय करना चाहिए कि इस पर कितना ध्यान दिया जाना चाहिए।

नीतीश ने पवार के बयान का नहीं किया समर्थन

पटना, 8 अप्रैल (भाषा)।

बिहार के मुख्यमंत्री नीतीश कुमार ने शनिवार को राकांपा अध्यक्ष शरद पवार के विचार का समर्थन करने से इनकार कर दिया जिन्होंने अडाणी समूह के खिलाफ आरोपों की संयुक्त संसदीय समिति (जेपीसी) से जांच की विपक्षी दलों की मांग पर विरोधाभासी रुख अपनाया था। नीतीश कुमार की पार्टी जनता दल (यूनाइटेड) संसद में जेपीसी की जांच की मांग का समर्थन करती रही है।

मोदी की तारीफ के बाद अजित पवार ने अब ईवीएम पर भरोसा जताया

पुणे, 8 अप्रैल (भाषा)।

महाराष्ट्र में विपक्ष के नेता अजित पवार ने शनिवार को कहा कि इलेक्ट्रानिक वोटिंग मशीन (ईवीएम) विश्वसनीय है और कोई एक व्यक्ति इस मशीन से छेड़छाड़ नहीं कर सकता है। उन्होंने यह भी कहा कि चुनाव हारने वाले राजनीतिक दल अपने प्रदर्शन के लिए अक्सर ईवीएम को जिम्मेदार ठहराते हैं लेकिन उन्हें यह समझना चाहिए कि चुनावी हार जनादेश होता है।

राष्ट्रवादी कांग्रेस पार्टी (राकांपा) के वरिष्ठ नेता ने ईवीएम को 'क्लीन चिट' देने से कुछ दिन पहले 2014 के चुनावों में भाजपा की जीत के लिए प्रधानमंत्री नरेंद्र मोदी के करिश्मे को श्रेय दिया था और कहा था कि देश में प्रधानमंत्री की अकादमिक डिग्री से ज्यादा महंगाई और युवाओं के लिए रोजगार ज्यादा महत्वपूर्ण मुद्दे हैं।

अजित पवार ने पत्रकारों से कहा, 'मैं ईवीएम पर भरोसा करता हूं। एक अकेला व्यक्ति ईवीएम से छेड़छाड़ नहीं कर सकता। यह बड़ी प्रणाली है और इसमें कई स्तर होते हैं। हालांकि, चुनावों में हार का सामना करने वाली पार्टी वोटिंग मशीन को जिम्मेदार ठहराती है लेकिन उन्हें समझना चाहिए कि चुनाव परिणाम जनादेश है।'

गौरतलब है कि राकांपा नेता शिवसेना (उद्धव बालासाहेब ठाकरे) के मुखपत्र 'सामना' के शनिवार संस्करण में प्रकाशित एक संपादकीय पर सवाल का जवाब दे रहे थे जिसमें दावा किया गया कि भाजपा ईवीएम को 'हैक' करके चुनाव जीतती है और इसमें ईवीएम हटाने के लिए बांग्लादेश के निर्वाचन निकाय को बधाई दी गई है।

पवार ने कहा, 'अगर ईवीएम में खामी होती तो विपक्षी दल छत्तीसगढ़, पश्चिम बंगाल, राजस्थान, पंजाब, केरल, तमिलनाडु समेत विभिन्न राज्यों में सरकार नहीं बना पाते। भारत जैसे बड़े देश में एक अकेला व्यक्ति ईवीएम से छेड़छाड़ नहीं कर सकता। अगर किसी तरह यह साबित हो जाता है कि वोटिंग मशीनों से छेड़छाड़ की गई है तो देश में बड़ी अराजकता पैदा हो जाएगी।'

कार्यालय अधिशाषी अभियन्ता दाई नहर खण्ड प्रथम सीएडी चम्बल कोटा

ई-निविदा सूचना संख्या 14 वर्ष 2022-23

[illegible]

DIPR/C/[illegible]/2023

कार्यालय- सदस्य सचिव, राजस्थान मेडिकेयर रिलिफ सोसायटीए जवाहर लाल नेहरू चिकित्सालय, अजमेर

No. 1146/Acct.-10(CTVS)/JLN/Ajmer/2023 Dated: [illegible]

ई-टेण्डर (UBN No. AGH2223GLOB00160)

इस चिकित्सालय के CTVS DEPARTMENT हेतु [illegible] www.sppp.rajasthan.gov.in पर उपलब्ध है।

[illegible]

DIPR/c/5073/2023

प्रपत्र ए

सार्वजनिक उद्घोषणा

(भारतीय ऋणशोधन अक्षमता एवं दिवालिया बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) विनियमावली 2017 का विनियम 14)

सिक्योरिटी कंपास कंसल्टिंग एंड ट्रेनिंग सर्विसेज प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

[illegible]

स्थान : मुंबई

फार्म जी

फॉक्सडॉम टेक्नोलॉजीज प्राईवेट लिमिटेड के लिये अभिरुचि की अभिव्यक्ति के लिए आमंत्रण

[illegible]

टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड

अधिग्रहण सूचना (अचल संपत्ति हेतु)

[illegible]

दक्षिण रेलवे

चेन्नई मंडल

[illegible]

शुद्धिपत्र

[illegible]

PROTECTING INVESTING FINANCING ADVISING

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